IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-125/252/ND/2018

In the matter of:

Sethi Biscuit Factory (P) Ltd

....PETITIONER

SECTION:

Under Section 252

Order delivered on 08.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/applicant

: Ms. Anurag Nirbhaya, Advocate

For the Respondent/Corporate Debtor::

For the Intervener

:Ms. Lakshmi Gurung, Standing Counsel

along with Mr. Omkar Singh, Income tax Deptt.

ORDER

Learned authorized representative/Chartered Accountant for the petitioner is present and moves this petition. It is represented by the AR that an advance copy of the petition along with annexure has been duly served upon the Respondent ROC on 31.1.2018. Further, in relation to the Income tax Department, the same is ready and being served today. Ld. Standing Counsel, Ms. Lakshmi Gurung is also appearing for Income tax Department. Both these statutory authorities will be filing their observations within 4 weeks from today.

Post the matter for further consideration on 13.3.2018.

List on 13.3.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit